

(b) what help the Central Government are extending to the State Government to curb terrorism in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV) : (a) According to information received from the State Government from time to time, 239 persons have died in agitation during six months ending June, 1989.

(b) On the request of the State Government, Central para-military forces have been provided and 'stand by' deployment of army have been made.

#### **Bodo Speaking Population in Assam**

283. DR. NAGEN SAIKIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the number of Bodo speaking population in the District of Kokrajhar and in the Sub-Division of Udalguri in Assam;

(b) what is the number of total Bodo speaking population in Assam; and

(c) what is the total number of persons belonging to Scheduled Tribes in Assam ?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH) : (a) The 1981 census could be conducted in Assam owing to disturbed conditions prevailing in that State then. However, according to the 1971 census, the numbers of Bodo/Boro speaking population in the areas comprising the present District of Kokrajhar and the Sub-Division of Udalguri work out to 190,841 and 36,581 respectively.

(b) The total Bodo/Boro speaking population in Assam according to 1971 census was 533,713.

(c) The total number of persons belonging to Scheduled Tribes in Assam according to 1971 census was 1,606,648.

Meeting of Representatives of ABSU with the Union Home Minister

284. DR. NAGEN SAIKIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some representatives of the All Bodo Student's Union recently met the Union Home Minister to place their demands;

(b) if so, when the meeting took place and what were their demands; and

(c) what was the Central Government's response thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH) : (a) No, Sir.

(b) and (c) Do not arise in view of reply to (a) above.

9th Finance Commissions Over Estimation of Receipt of Oil Royalty by Assam

285. DR. NAGEN SAIKIA : Will the Minister of FINANCE be pleased to state :

(a) Whether it is a fact that the 9th Finance Commission over-estimated the receipt of oil royalty by Assam in 1989-90; and

(b) if so, to what extent it was over-estimated and whether this over estimation has been corrected ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GA-DHVI) : (a) and (b) The Finance Commission has stated in its Report that in respect of receipts from

royalty on crude oil in the case of Assam it has adopted for 1989-90 the State's own budget estimate for 1988-89.

income Tax due against M/s. Godfrey Phillips (India) Limited

286. SHRI VIRENDRA VERMA :  
SHRI MOHIDER SINGH  
LATHER :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that M/s. Godfrey Phillips (India) Limited, Bombay have approached the Settlement Commissioner of Income Tax against the order passed by the Income Tax authorities, Central Circle, Bombay; and

(b) if so, what are the details thereof stating the progress made in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA) : (a) M/s. Godfrey Phillips (India) Limited, Bombay has made an Income-tax settlement application for the assessment years 1984-85, 1985-86 and 1986-87 to the Income-tax Settlement Commission. The settlement application was made while the assessments for the assessment years 1984-85, 1985-86 and 1986-87 were pending before the assessing officer.

(b) Some of the issues involved in the settlement matter are as follows:

(i) computation of income for the relevant assessment years;

(ii) prayer for immunity from penalties and prosecutions; and

(iii) prayer for waiver of interest under the Income-tax Act.

The settlement application is pending with the Income-tax Settlement Commission.

Show Cause Notices to M/s. Master Tobacco Company and Lakshmi Distributors (P) Limited

287. SHRI VIRENDRA VERMA : Will the Minister of FINANCE be pleased to state :

(a) whether the Collectorate of Central Excise, Bombay has issued show cause notices to Master Tobacco Company and to Lakshmi Distributors (P) Limited, Bombay for clandestine removal and sale of cigarettes ; and

(b) if so, what are the details thereof and whether any persons have been apprehended in this connection?

THE MINISTER OF STATE IN THE DEPARTMENT OF [REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA) : (a) Yes, Sir.

(b) A show cause notice dated 4-4-89 alleging evasion of Central Excise duties to the tune of Rs. 2.42 crores has been issued in this regard to M/s. Master Tobacco Company and others by the Collector of Central Excise, Bombay-I. This show cause notice is pending adjudication before the Collector of Central Excise, Bombay-I. No person has been arrested (apprehended) in this connection.

**Show Cause Notices Served on  
M/s. Wazir Sultan Co.  
Ltd.**

288. SHRI ISH DUTT YADAV :  
SHRI VIRENDRA  
VERMA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that M/s. Wazir Sultan Company Limited, Hyderabad have been served with show cause notices on charges of evasion of Central excise duty ; and